

12:14 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following Message received from the Secretary of Rajya Sabha:—

'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Advocates (Amendment) Bill, 1965, which has been passed by the Rajya Sabha at its sitting held on the 3rd November, 1965.'

12.14½ hrs.

ADVOCATES (AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Advocates (Amendment) Bill, 1965, as passed by Rajya Sabha.

12.14½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventy-second Report of the Committee on Private Members' Bills and Resolutions.

Shri Hem Barua (Gauhati): May I congratulate you, Sir, on your entering into a pact with the Russia Ambassador here in Delhi to live long? God bless you for a long life!

Mr. Speaker: That is his wish. I have not said anything and no report has been made in that respect.

Shri Hari Vishnu Kamath (Hoshangabad): The House wants...

Mr. Speaker: I have no desire to live so long—I would not like to. I have had long enough span.

Shri Hari Vishnu Kamath: But we want you and the world wants you.

12.15 hrs.

METAL CORPORATION OF INDIA
(ACQUISITION OF UNDERTAKING)
BILL*

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good."

Shri S. M. Banerjee rose—

Mr. Speaker: Does he want to oppose the introduction?

Shri S. M. Banerjee (Kanpur): Yes, Sir. The Metal Corporation of India (Acquisition of Undertaking) Bill is being moved in this House and a statement regarding Ordinance will also be laid on the Table after this. I may inform this House that there were some negotiations going on bet-

*Published in Gazette of India Extraordinary, Part II, section 2, dated 10-11-65.

wen the Metal Corporation of India Limited and the Government of India. I am surprised that this Ordinance was brought on 22nd October, 1965, when summons had already been issued and it was known to the country and to the Hon. Minister in particular that this House was going to meet from 3rd November. In this connection I may invite your kind attention to a previous question on Land Acquisition. You remember, at that time....

Mr. Speaker: Is he objecting to the passing of Ordinance?

Shri S. M. Banerjee: It is all inter-linked. Before I lend my support to this Bill at the introduction stage, I want to seek certain clarifications.

Mr. Speaker: At this moment, only if you want to oppose the introduction, you can make out a case for it.

Shri S. M. Banerjee: I am coming to that.

Mr. Speaker: He may state briefly why he wants to oppose.

Dr. M. S. Aney (Nagpur): Usually at the stage of introduction, no opposition is made.

Mr. Speaker: Generally it is not done. But if the Member wants, he can oppose the introduction of the Bill.

Shri S. M. Banerjee: This Bill could have been brought without the Ordinance being issued on the 22nd October, when the Parliament was meeting on 3rd November.

Mr. Speaker: That objection can be taken when the Bill comes before the House. That is a different thing. At this stage the Bill is only being introduced.

Shri S. M. Banerjee: Please see the order paper....

Mr. Speaker: We are only introducing a Bill, but he jumps to the next stage; that would come afterwards.

The question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good."

The motion was adopted.

Shri Sanjiva Reddy: I introduce the Bill.

12.18 hrs.

STATEMENT RE: METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) ORDINANCE

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to lay on the Table an explanatory statement giving reasons for immediate legislation by the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-5127/65].

Mr. Speaker: Mr. Banerjee's objection is that no Ordinance was necessary when the House was to meet on 3rd November. This would be discussed when we take up the Bill.

Shri S. M. Banerjee (Kanpur): Kindly hear me, Sir. My basic objection is that an Ordinance should not